Loan Guarantee Fund for higher education

†1623. SHRI RASHEED MASOOD: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Government proposes to establish Loan Guarantee Fund for higher education;
 - (b) if so, by when; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) Yes, Sir.

(b) and (c) The Department of Financial Services has reported that it has prepared a draft Cabinet Note for the creation of a National Credit Guarantee Trust. The inter-ministerial consultations on the same have been completed.

Implementation of reservation in Army schools as per RTE Act

1624. SHRI SABIR ALI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that Army has opposed implementation of 25 per cent reservation for children of weaker and disadvantaged groups in their various schools under Right to Education Act, as such induction hampers educational prospects of their wards; and
 - (b) if so, Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) and (b) The Ministry of Human Resource Development has received a representation from the Ministry of Defence stating that they have received a proposal from Armed Forces-run schools to exempt them from the provisions of section 12(I)(c) of the RTE Act which provides for 25% admission of children from disadvantaged groups and weaker sections in class I or pre-primary as the case may be and provide free and compulsory education till completion of elementary education. The RTE Act is applicable to all schools referred to in section 2(n) of the Act. In respect of residential schools, the

[†]Original notice of the question was received in Hindi.